

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 75678 of 2019

(Arising out of Order-in-Original No 80/JC/CE/DGP/2016-17 dated 30.12.2016 passed by Commissioner of Customs, Central Excise & Service Tax, Durgapur.

M/s Shyam Sel & Power Ltd.,
Angadpur Industrial Area, Raturia, Angadpur,
Durgapur, West Bengal- 713215.

..Appellant

VERSUS

Commissioner of CGST & Central Excise, Bolpur.
Nanoor Chandidas Road, Sian,
Bolpur, Dist. Birbhum, West Bengal-731204.

...Respondent

..

APPERANCE :

None, for the Appellant

Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER No...75456/2021

DATE OF HEARING : 30.07.2021

DATE OF DECISION : 30.07.2021

PER P.K.CHOUDHARY :

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Shyam Sel & Power Ltd., (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(Raju)
Member (Technical)

Tushar